

Development (MHRD), the Department of Ayurveda, Unani, Siddha, Yoga and Homeopathy (AYUSH) and Council for Scientific and Industrial Research (CSIR) were consulted while preparing the Action Plan.

(f) No, Sir.

Facilities at Intellectual Property Appellate Board

1387. SHRI B.K. HARIPRASAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Chennai-headquarter of Intellectual Property Appellate Board has been provided adequate and proper conference room facilities and work space for lawyers and supporting staff during its sittings at Delhi, Mumbai, Kolkata and Ahmedabad apart from Chennai;

(b) whether most of the parties appearing before the Tribunal are international companies, expecting the facilities and status of the venue of the sittings to match international standards; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) The Intellectual Property Appellate Board (IPAB) was established in September, 2003 to hear appeals against the decisions of Controller of Patents, Registrar of Trade Marks and Geographical Indications. The Headquarters of IPAB is located at Chennai in rented premises.

The Intellectual Property Officers (IPO) of Controller General of Patents, Designs and Trade Marks (CGPDTM) located at Delhi, Mumbai and Kolkata are providing space and other logistic support for lawyers/representatives of parties and supporting staff for holding sitting of the Board at these locations. Since the IPO does not have its own building at Ahmedabad, the Circuit Bench sittings at Ahmedabad are held in the Gujarat High Court (old building). Some of the parties appearing before the Tribunal are international companies. However, generally they are represented by Indian lawyers.

Plug gaps in coastal security architecture

1388. SHRI JAI PRAKASH NARAYAN SINGH:

SHRI DHARAM PAL SABHARWAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government is considering to plug gaps in coastal security architecture in order to make the Coast Guard a force to reckon with;

(b) if so, the details thereof; and

(c) what is the amount earmarked for coastal surveillance network, cameras, Automatic Identification System, etc. by Government?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Government has initiated several measures to strengthen Coastal Security. For this purpose, an integrated approach has been put in place. The coastal surveillance and patrolling has been enhanced. Joint and operational exercises are taking place on regular basis between Navy, Coast Guard, Coastal Police, Customs and others to check the effectiveness of the new systems. Further, continuous review and monitoring mechanism for coastal security have been established by the Government at different levels and involving various agencies, including the State/Union Territory authorities.

The measures initiated/taken to strengthen the Indian Coast Guard (ICG) include sanction of additional manpower, setting up of additional coast guard stations, augmentation of ICG's assets, etc. for which funds, as and when required, are provided.

Naval station at Hazira or Danej in Gujarat

1389. SHRI BHARATSINH PRABHATSINH PARMAR:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of DEFENCE be pleased to state whether Government has any agenda to set up naval station at Hazira or Danej in Gujarat as many giant industries are located there?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): No, Sir. Naval stations are set up at a particular place taking into account the threat perception, vulnerability analysis, availability of other stations in the vicinity etc.

Tejas for aircraft carrier ships of Navy

†1390. DR. GYAN PRAKASH PILANIA:

SHRI LALIT KISHORE CHATURVEDI:

Will the Minister of DEFENCE be pleased to state:

(a) whether no decision has yet been taken regarding Tejas for aircraft carrier ships in the Navy;

(b) whether the project has lagged behind for 3-4 years due to this; and

(c) the deficiency detected in Tejas aircrafts and the directions issued to Defence Research Development Organisation (DRDO) to rectify it?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The prototype of the naval variant of Tejas aircrafts is being built for aircraft carrier. The project has lagged behind its schedule due to various requirements connected with the development of a new aircraft.

(c) Deficiencies have been detected in the airframe and other associated equipment of the aircraft. Defence Research Development Organisation (DRDO) is working out modalities with various organizations for rectifying these deficiencies by suitable modifications to the engine/airframe design.

†Original notice of the question was received in Hindi.